

PETROL AND KEROSENE

\*1759. **Shri Dabhi:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is a fact that the Geological Department of Government is at present investigating the possibilities of obtaining petrol and kerosene nearabout the sea-shore of Cambay in Gujerat; and

(b) if the answer to part (a) above be in the affirmative, what is the progress in this direction?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) The Geological Survey of India has been carrying out Gravity and Magnetic Surveys near Cambay with the object of seeking sub-surface indications of structure that may have possibilities of oil.

(b) Data obtained from gravity and magnetic observations carried out over about 500 stations in the area are under study.

**Shri Dabhi:** May I know, Sir, the name and designation of the Officer who is conducting this inquiry, and since how long is this investigation being made?

**Shri K. D. Malaviya:** This inquiry has been going on for some time. As I said, about 500 stations have been examined. The observations have been taken and now computations are going on. They are being studied and it will take some time, and perhaps it is too early to say if possible structures have been located where possibilities of oil exist. But preliminary possibilities are indicated.

**Shri Dabhi:** Who is conducting the inquiry?

**Shri K. D. Malaviya:** I am afraid I have not got the name of the officer who is conducting the inquiry.

**श्री रघुनाथ सिंह :** क्या यू० पी० में भी कोई जांच हुई है कि वहां भी इस तेल के सम्बन्ध में कोई सम्भावना है ?

**श्री के० डी० मालवीय :** जी नहीं, ऐसी कोई जांच वहां नहीं हुई है। प्रक्सर रिपोर्ट प्राया करती है, खतूत भी प्राया करते हैं कि यू० पी० में भी कहीं कहीं जांच की जाय।

**श्री गणपति राम :** क्या मैं जान सकता हूं कि जो देश में तेल का उत्पादन होता है वह देश की आवश्यकता के लिये पूरा हो जाता है ? यदि नहीं तो सरकार इस विषय में क्या प्रयत्न कर रही है और कितने वर्ष में देश तेल के सम्बन्ध में भरपूर हो जायगा और तेल आयात करने की आवश्यकता नहीं रहेगी ?

**श्री के० डी० मालवीय :** ऐसा कोई उत्तर फौरन् इस हाउस में देना सम्भव नहीं है कि जितने तेल की आवश्यकता देश में है वह साल या दो साल में पूरी हो जायगी। लेकिन सरकार इस मामले में सतर्क है और पूरी तरह चारों तरफ जांच कर रही है और भाशा है कि इस खानबीन से जो इस वक्त हो रही है तेल का उत्पादन काफी बढ़ जायेगा।

**Shri T. K. Chaudhuri:** May I know, Sir, if this investigation was carried on directly by the officers of the Geological department themselves or in collaboration with some American company such as Standard Vacuum?

**Shri K. D. Malaviya:** I have said, Sir, that these surveys have been conducted by the Geological Survey of India and there is no necessity so far as this type of prospecting is concerned for taking the help of foreigners.

CONCEALED INCOME

\*1800. **Shri L. N. Mishra:** Will the Minister of Finance be pleased to state:

(a) the amount of concealed income that has been unearthed in the year 1952-53; and

(b) the nature of the said unaccounted sum and the steps taken against the offenders?

**The Deputy Minister of Finance (Shri M. C. Shah):** (a) The total concealed income unearthed in the year 1952-53 by the Income-tax Investigation Commission and through the disclosure scheme amounted to Rs. 20.54 crores. Besides this, some amount was detected by the officers of the Department in the course of normal

assessment proceedings but information therefor is not readily available and cannot be collected without much time and labour.

(b) Generally speaking, the concealed income represents black-market money, speculation profits or profits suppressed through inflation of expenses, deflation of sales, under-valuation of stocks, purchase of speculation losses, bifurcation of transactions and such other devices.

Moderate to heavy penalty is levied on offenders according to facts and circumstances of each case.

**Shri L. N. Mishra:** May I know, Sir, the highest amount that has been unearthed?

**Shri M. C. Shah:** The highest amount unearthed of an individual?

**Shri L. N. Mishra:** Yes.

**Shri M. C. Shah:** I have not got that break-up.

**Shri L. N. Mishra:** What is the maximum punishment given to a single individual offender?

**Shri M. C. Shah:** That information also I have not got with me. I will get it. If the hon. Member wants and supply it to him.

श्री एम० एल० द्विवेदी : क्या मैं पूछ सकता हूँ कि ऐसे विजिनैसमें और वापारियों को जो कि ऐसी छिपी हुई रकमों में मदद कर सकते हैं उन को सरकार किनी प्रकार की छूट या कमीशन देती है या ऐसा कुछ करने का विचार करती है ?

**Shri M. C. Shah:** Rewards are being given.

**Shri K. C. Sodhia:** Were there any European businessmen connected with this?

**Shri M. C. Shah:** I have not got that break-up also. I will get that information if the hon. Member wants and supply it to him.

**Shri T. N. Singh:** May I know, Sir, whether this Rs. 20 and odd crores represent the concealed income which has already been brought to a finality by the Investigation Commission or the investigation department, or it excludes other sums which are yet

under investigation? If so, what is the amount?

**Shri M. C. Shah:** This Rs. 20-54 crores covers the Income-tax Investigation Commission inquiries as well as the disclosure scheme.

**Shri Kelappan:** May I know, Sir, how many offenders were punished and what was the highest punishment inflicted?

**Shri M. C. Shah:** I have not got that information also available with me. I will get it if the hon. Member wants that.

**Shri L. N. Mishra:** May I know, Sir, the number of tax evasion cases referred to the Investigation Commission by the Government and how many of them have been disposed of and how many are still under investigation?

**Shri M. C. Shah:** The number of cases so far referred to the Investigation Commission is 1597 and the number of settlement cases and investigation cases, all told, is 854 from the beginning up to March 1953.

**Shri Feroze Gandhi:** Is it a fact, Sir, that certain parties have made confessions before the Income-tax Investigation Commission which were found to be totally wrong and also whether it is a fact that no action lay against these parties because of certain rules and regulations of the Commission? I do not want to name the party.

**Shri M. C. Shah:** Penalty was levied in certain cases...

**Shri Feroze Gandhi:** No, Sir. My question is, whether it is a fact that certain parties made wrong confessions before the Income-tax Investigation Commission and that because of the rules and regulations of the Commission, no action was possible against such parties?

**Shri M. C. Shah:** I will require notice for that, Sir.

**Shri T. N. Singh:** May I know, Sir, whether the section under perjury does not apply to statements made before the Income Tax Commission?

**Shri M. C. Shah:** It is so.

**Shri Punnoose:** Is it in the contemplation of Government to seek the active co-operation of popular bodies like the Trade Unions in unearthing concealed income?

**Mr. Deputy-Speaker:** He wants to know whether Government welcome

the active co-operation of Trade Unions.....

**Shri Punnoose:** Popular organisations.

**Mr. Deputy-Speaker:** ...and other popular organisations in unearthing concealed income?

**Shri M. C. Shah:** Always welcome.

**Shri M. D. Ramasami:** May I know, Sir, the State-wise figures in respect of concealed income?

**Shri M. C. Shah:** I have not got the State-wise figures. I have got the sum-total of these cases.

**Mr. Deputy-Speaker:** The hon. Member can put a question.

#### INTERNATIONAL DEVELOPMENT AUTHORITY

\*1801. **Shri Sanganna:** Will the Minister of Finance be pleased to state:

(a) whether there is a proposal before the United Nations Economic and Social Council for setting up an International Development Authority and

(b) if so, what is the stage of the proposal?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** (a) Yes, Sir.

(b) The proposal for the establishment of an International Development Fund under the aegis of an International Development Authority has been recently examined by an Expert Committee appointed by the U.N. Secretary-General. The Committee's Report has just been published, and will be discussed at the ECOSOC Session to be held in June-July 1953.

**Shri Sanganna:** May I know whether this authority is intended to supplement the transactions made under the World Bank Organisation?

**Shri B. R. Bhagat:** Yes.

**Shrimati Tarkeshwari Sinha:** May I know, Sir, whether some of the experts have put forward the proposal to amalgamate that Fund in the Technical Assistance Programme of the U.N.?

**Shri B. R. Bhagat:** I could not follow the question.

**Shrimati Tarkeshwari Sinha:** May I know whether some of the experts of the Committee have put forward a proposal that this Development Fund

should be amalgamated in the Technical Assistance Programme of the U.N.?

**Shri B. R. Bhagat:** Not exactly that this Fund should be amalgamated, but in one of the recommendations, the Expert Committee has recommended that the whole assistance under the U.N. should be on an integrated basis.

**Shrimati Tarkeshwari Sinha:** May I know how many countries have been represented in this Committee of Experts?

**Shri B. R. Bhagat:** The UNESCO had set up a Committee with several expert members. It is not a question of representation of the different countries but it is a Committee of Experts.

**Shrimati Tarkeshwari Sinha:** I want to know how many countries have been represented on this Committee.

**Mr. Deputy-Speaker:** The Parliamentary Secretary says that it is not on the basis of the nations or countries that selection is made but it is on account of their qualification as experts.

**Dr. Suresh Chandra:** May I know whether the Government of India have been asked to submit definite proposals to this Board?

**Shri B. R. Bhagat:** The report of this Committee has come and it is under the consideration of the Government of India and the Government of India will send its reactions.

**Shri S. C. Samanta:** May I know, Sir, whether it is a fact that the birth of this Development Advisory Committee was due to the strong plea put forward by the Leader of the Indian Delegation to UNESCO in the last Conference, and, if so, whether our Leader has been taken in on the Committee?

**Shri B. R. Bhagat:** This expert Committee was appointed as a result of the opinion expressed strongly by several delegations including India. In the first Expert Committee, India was represented by Dr. Gadgil.

**Shrimati Tarkeshwari Sinha:** May I know what is the minimum fund that is going to be collected and that has been suggested by this Committee?

**Shri B. R. Bhagat:** The Committee has not suggested any minimum fund and this is exactly the thing which will be discussed in the next session of the UNESCO. But the Committee has expressed that the initial operational fund will be 250 million dollars.